

IN THE HIGH COURT OF DELHI AT NEW DELHI

F. No. 38-A/Sty./DA-08/DHC/No. 8322

Date of issuance of tender document: 07.05.2025

From:-

The Registrar General
High Court of Delhi
New Delhi.

To:-

(On the website of Delhi High Court)

SUB.:- NOTICE INVITING SEALED/ CLOSED QUOTATION(S) FOR PURCHASE OF TEN-THOUSAND NOS. OF APSARA 'NON-DUST' ERASER FOR THE USE OF THIS COURT [WITH VALIDITY OF RATES FOR A PERIOD NOT LESS THAN 180 DAYS].

This Court intends to purchase the stationery item (s) mentioned as under:

	Item (s) Details	Qty. (in nos.)
1.	Apsara 'Non-Dust' Eraser (Price to be quoted per piece)	10,000

Interested firms/vendors (**Based in Delhi/NCR Region only**) are, therefore, requested to submit their respective quotation(s) in the **sealed/closed envelope** to the **A.O.(J), Stationery Branch, Room No. 512, 5th Floor, Administration Block, High Court of Delhi, New Delhi.**

The firms/vendors are requested to read the notice carefully.

THE LAST DATE FOR SUBMISSION OF SEALED QUOTATIONS IS 27.05.2025 TILL 17:30 HRS.

NOTE: No employee of this Court or his/her dependent family members be involved in the instant tender process in contravention of the requirement/provisions contained in Central Civil Services (Conduct) Rules, 1964.

The Terms & Conditions of the notice are as under:-

(A) SUBMISSION OF QUOTATIONS

1. The sealed/ closed envelope containing the offer of quotation shall be super scribed as under:

**THE REGISTRAR GENERAL
HIGH COURT OF DELHI
NEW DELHI
(STATIONERY BRANCH)**

F. No.38-A/Sty./DA-08/DHC/No. 8322

DATED: 07-05-2025

**SUB: QUOTATION FOR SUPPLY OF APSARA 'NON-DUST'
ERASER**

[DUE DATE 27.05.2025]

2. The sealed/ closed envelope must contain the following:

- a) **Annexure 'A'** i.e. Price Bid duly filled in/signed/stamped
- b) **Annexure 'B'** i.e. undertaking duly filled in/signed/stamped
- c) Copy of GST Registration Certificate, if the firm/vendor is registered under GST Act.

NOTE: The firms/vendors offering net rate claiming that they are mandatorily not required to be registered under the GST Act shall not mention tax rate/amount and submit the 'net rates' only in their Price Bid.

- d) **Annexure 'C'** i.e. duly notarized affidavit in original by those who are claiming exemption from registration under GST Act and offering net rates only with supporting documents viz. copy of the latest notification issued by Govt. of India/Govt. of NCT of Delhi duly attested under the seat of the firm. Turnover certificate issued by the Chartered Accountant for the Financial Year 2024-25.

[NOTE: ALL THE DOCUMENTS PLACED IN THE SEALED/CLOSED ENVELOPE SHALL BE DULY PAGINATED.]

(B) OPENING/EVALUATION OF SEALED QUOTATIONS AND AWARD OF PURCHASE ORDER

- (i) An independent Officer nominated by the competent authority shall open the sealed quotations received from all the participating firm/vendors to process the matter further.
- (ii) The purchase order shall be awarded to the eligible firm/vendor fulfilling all requirement of the tender and offering the L-1 rates.

(C) REASONS FOR REJECTION OF BIDS

1. Validity of rates for a period **less than 180 days** from the last date of submission of Bids.
2. Bids received after due date.

3. Submission of more than one bid.
4. Bid(s) related to some other item(s) not related to instant tender.
5. Any interlineations, erasure or correction in the specification/offered rate, which renders the whole tender process doubtful or ambiguous.
6. Bids in the format other than the prescribed one.
7. Non-submission of required documents or submitting incomplete documents.
8. Non-mentioning of subject and due date on each envelopes as referred to above.
9. Any other ambiguity in submission of bid or any unreasonable condition.
10. Bids received unsigned.
11. Conditional bids.

(D) SUPPLY OF GOODS IN THE STATIONERY STORE OF THIS COURT

1. The selected firm/vendor shall be bound to supply the required item (s) within **21 days** from the date of issuance of Purchase Order, failing which the Purchase Order shall be deemed to be cancelled unless sufficient cause is communicated (supported by documentary proof) for such delay.
2. In case the Purchase Order awarded to L-1 firm is cancelled due to non-supply of goods within the stipulated period, the purchase order will be awarded to the next eligible L-2 vendor/firm.
3. The acceptance of the supplied goods in the Stationery Store of Delhi High Court will be subject to codal formalities viz., inspection of the supplied good(s) by an independent Officer nominated for the purpose.

If the supplied good(s) are found defective or not found in conformity with the purchase order, the firm is liable to take back the entire supply immediately at its own cost and supply again after removing of the defects within one week.

The goods if supplied again after removing defects, the same shall again be inspected by the nominated independent officer.

(E) THE FIRMS/VENDORS MAY BE BLACKLISTED FOR THE FOLLOWING REASONS

1. Withdrawal or attempt to revise the financial bid on any ground after opening of the same.
2. Non supply of goods as referred to above.
3. Not obeying the validity of rates offered for 180 days.
4. Any other default in fulfilling the contractual obligations by the firm/vendor.

(F) FINALITY OF DECISION OF THE COMPETENT AUTHORITY

This Court reserves the right to modify/amend the notice/Terms and Conditions of the Notice at a later stage and also to increase or decrease the quantity depending on the requirement. This Court also reserves the right to award the order fully or partly to different firm(s)/vendor(s):

This Court also reserves the right to reject any of the bids or all the bids or quash the whole process without assigning any reasons. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Yours truly,


(S. Prem Kumar)

Administrative Officer (Judl.)
for Registrar General

2048/R/IT
07/05/2025

CC to: PA to Registrar (IT), with the request to get the above Notice uploaded on the official website of High Court of Delhi.

As directed may be uploaded.

~~Director (IT)~~

Nitin
07/05/2025 -
P.A. to Registrar (IT)

2048/T)
Asst (IT Cell)

S. Prem Kumar
07/05/2025
Car
07-05-2025

SUB: NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF APSARA 'NON-DUST' ERASER.

Name of the firm _____

Address of the Firm: _____

Name of the person (authorized to sign the tender document) _____

Contact No.: _____ Email Address _____

PRICE BID PROFORMA TO BE USED BY THE FIRM/VENDOR OFFERING THEIR RATE WITH GST

Description of product	Price offered for one Unit (without taxes) (in Rs.)	Tax Rate (Please mention %age applicable)	Undertaking furnished (Yes/No)	Validity of Rates being offered (180 days or above)	Remarks, if any
APSARA 'NON-DUST' ERASER					

-OR-**PRICE BID PROFORMA TO BE USED BY THE FIRM/VENDOR OFFERING THEIR RATE WITHOUT GST AND CLAIMING EXEMPTION FROM REGISTRATION UNDER GST ACT**

Description of product	Net price offered by the vendor exempted from registration under the GST Act (for one unit)	Undertaking furnished (Yes/No)	Validity of Rates being offered (180 days or above)	Remarks, if any
APSARA 'NON-DUST' ERASER				

***Minimum validity of rates required is 180 days. Bids with less period of Validity of rates shall be summarily rejected.**

Signature of the authorised
Signatory of the firm/company/organization
Official Stamp/Seal

Date:-

Place:-

[Interlineations/erasure/Correction or overwriting not allowed.]

SUB: NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF APSARA 'NON-DUST' ERASER.

UNDERTAKING

I/We undertake that the firm (**name of the firm** _____) or its Partner / Director / Proprietor (**name** _____) has/have not been blacklisted / banned in its Business dealings with any Central / State Government / Public Sector Undertaking / Autonomous Bodies or has / have not been banned / terminated on account of poor performance/conduct.

I/We undertake that all the terms and conditions of the instant Tender Notice are acceptable to me/us.

I/we undertake that I/we have understood the requirement of the Hon'ble High Court of Delhi. I/we therefore, accordingly, quote for and bound to supply the same item(s) at the quoted rates with validity as offered within the stipulated time if the tender is awaited to my/our firm.

I/we also undertake that the supplied item(s) if not found in conformity with the Purchase Order or any other distortion, the whole supply will be taken back immediately at the cost of the firm/proprietor with replacement of goods within 3 days.

I/we further undertake that I/we have confirmed and correctly applied the HSN Code of the required item and its corresponding applicable GST rate as on date with sole responsibility.
(Strike out in case the firm/vendor is claiming exemption from GST & is offering net rates)

Any change in the tax rates subsequent to offer of quotation shall be immediately brought to the notice of Stationery Branch, Delhi High Court.

Signature of the authorised
Signatory of the firm/company/organization
Official Stamp/Seal

Date:-

Place:-

[ON Rs.10/- NON-JUDICIAL STAMP PAPER DULY NOTARIZED BY NOTARY PUBLIC
AFFIXING Rs. 5/- NOTARIAL STAMP TO BE PRODUCED ONLY BY THE FIRMS/VENDORS
CLAIMING EXEMPTION FROM REGISTRATION UNDER GST ACT]

F. No. 38-A/Sty./DA-08/DHC/No. 8322 dtd. 07.05.25.

Annexure - 'C'

SUB: NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF APSARA 'NON-DUST' ERASER.

AFFIDAVIT

I, _____ S/ D/ W/ of Sh./Smt. _____
Resident of _____ in the capacity of _____
_____ of M/s. _____ having its
Registered office/ office at _____ do hereby
solemnly affirm and declare as under:-

1. That the Turnover of M/s. _____ was less than Rupees 40 Lakh in financial year i.e. 2024-2025.
2. That M/s. _____ is exclusively engaged in supply of Goods in Delhi/NCR Region and not making any inter-state supplies elsewhere.
3. That the turnover of M/s. _____ has not crossed the 'threshold exemption limit' of the turnover of Rupees 40 Lakh, in the financial year 2025-2026.
4. That I undertake that at the point of time the turnover of the firm crosses the threshold exemption limit of Rupees 40 Lakh, the firm will be registered under GST Act and shall comply with the provisions mentioned in the GST Act.
5. That the firm is claiming exemption to be registered under GST Act, hence not mentioning GST rate percentage in the financial bid.
6. That M/s. _____ will claim only the net price exclusive of GST with sole responsibility, if declared eligible in the tender process. .

DEPONENT

VERIFICATION

Verified at _____ on this _____ day of _____, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and that nothing material has been concealed there from.

DEPONENT